

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A. No. 1347/2016
M.A. No. 121/2017**

New Delhi this the 21st day of February, 2017

**Hon'ble Shri Shekhar Agarwal : Member (A)
Hon'ble Shri Raj Vir Sharma : Member (J)**

Ms. Nisha
D/o. Shri Rishi Pal (Roll No. 69002278)
Age 35 years, Post Librarian
R/o. H. No. 653,
Sector-V, R. K. Puram,
New Delhi-100 022. ...Applicant

(By Advocate : Mr. B. K. Berera)

Versus

1. The Govt. of NCT of Delhi
Through its Chief Secretary,
Delhi Secretariat, Players Building, New Delhi.
2. The Secretary,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma, Delhi-110 092.
3. The Secretary,
Directorate of Education, Old Sectt.
Govt. of NCT of Delhi, Delhi-110 054.Respondents

(Ms. Sangita Tomar and Ms. Harvinder Oberoi)

O R D E R (ORAL)

Mr. Shekhar Agarwal : Member (A)

M.A 121/2017 :

This M.A had been filed for placing certain additional documents on record.

2. For the reasons mentioned therein, the same is allowed.

O.A 1347/2016 :

Learned counsel for the applicant has stated that this case is squarely covered by the judgment of this Tribunal in O.A No.

3017/2016 dated 10.02.2017 in the case of Ajay Kumar & Ors. Vs. Govt. of NCT of Delhi. He seeks disposal of this O.A also in terms of the same order.

3. Accordingly, this O.A is disposed of with a direction to the respondents to consider the case of the applicant herein in the light of the judgment of this Tribunal in O.A No. 1131/2016 and other connected O.As dated 23.12.2016. In case it is found that the applicant is similarly placed then she may be extended the same benefits as were granted to the applicants of the aforesaid O.As. In any case, a decision may be taken by the respondents within a period of sixty days from the date of receipt of a certified copy of this order and communicated to the applicant by means of a reasoned and speaking order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/Mbt/